

FORM NO. 4
(See Rule 42)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATIORDER SHEET C.P. 15/2001
APPLICATION NO 270/98 OF 2001

Applicant (s) Bikash Deb & 29 ans.

Respondent (s) Col. M. Rajgopal.

Advocate for Applicants (s) Mr. Adil Ahmed.

Advocate for Respondent (s)

Notes of the Registry

Date

Order of the Tribunal

11.5.01

This Com. petition
has been filed by the
applicant's advocate
Sri A. Ahmed in 11514
of the C.A.T. Acl. 1985
Praying for punishment
of the contemner /
respondents for non-com-
pliance of judgment
ad order dated 20.12.2000
which was passed
in OA 270/98.

Filed before Hon'ble
Court for orders.

W.S. 9/5/2001
Deputy Officer.

Notice is prepared on sub to
D/Section for issuing 16 the
contemner. W.S. 14/5/2001
List No. 1673 dt. 14.5.2001

Heard learned counsel for the
parties.

Issue notice to show cause
as to why the contempt proceeding
shall not be initiated against the
alleged contemners. List on 11.6.01.

I.C.Usha
Member

Vice-Chairman

Mr. A. Deb Roy, learned S.r.C.G.S.C
for the respondent has submitted that
he has received instruction from the
respondent and he may file his appear-
ance and reply within four weeks from
today.

List on 16-7-2001 for orders.

I.C.Usha
Member

Vice-Chairman

(2)

C.P. 15 of 2001

16.7.01

No representation, stand

out. List on 17.7.2001 for order.

(1) Service report are
still awaited.

IC Usha

Member

Vice-Chairman

(2) No. Show cause has
been filed.

bb

17.7.01

List on 16.8.2001 to enable the
respondents to file reply.

30
8.6.01

IC Usha

Member

Vice-Chairman

No. Reply has been
filed.

30
13.7.01

No. reply has been filed.

30
14.8.01

bb

16.8.01

List on 11/9/01 to enable the
respondents to file reply.

30
14.8.01

IC Usha

Member

Vice-Chairman

mb

11.9.01

It has been stated by Mr.A.Deb Roy,
learned Sr. C.G.S.C. that reply has already
been filed in this petition. Office to verify
and ~~assess correct and resi~~ List on 20/9/01 for order.

12.9.2001

Verified. No reply
has been ~~filed~~ filed.

mb

13.9.01

It has been stated by both the counsel
for the parties that the ~~against~~ judgement and order
dated 20.12.2000 in O.A. 270/99, the respondents
have filed a Writ Petition before High Court.
In this circumstances, the Contempt Petition
stands dropped.

17.9.2001

Copy of the order
has been sent to the
Office for Contempt
to be sent to the L/HQs
for the parties.

102. ~~101~~

IC Usha

Member

Vice-Chairman

mb